

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 522/2022

In the matter of:

Bhushan Kumar

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-13.12.2023

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Filed by:

New Delhi:


(Satender Kumar)

Dated: 16th.12.2023

Sr. Environmental Engineer
Delhi Pollution Control Committee

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**ADDITIONAL STATUS REPORT ON BEHALF OF DELHI
POLLUTON CONTROL COMMITTEE IN COMPLIANCE TO
THE ORDER DATED 20.11.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 02.09.2022 and was pleased to constitute a Joint Committee comprising of DPCC and Deputy Commissioner (Central) to verify the factual position and take action against the illegal scrap unit being operated in residential area of Dev Nagar, Pyarelal road, Karol Bagh, New Delhi.
2. That in compliance with the previous orders passed by this Hon'ble Tribunal, DPCC filed the action taken reports through email dated 05.01.2023, 22.03.2023 and 17.11.2023, which area available on the records of this Hon'ble Tribunal.



3. That, subsequent to hearing dated 20.11.2023, DPCC has issued letter on 04.12.2023 to the Commissioner (MCD) and requested to provide the Bank Account Details in which this amount can be transferred. In the letter it was also requested to utilize the EC amount of Rs. 40,000/- to raise tall seedlings of trees in the nearby MCD park of alleged site. Copy of the letter dated 04.12.2023 is enclosed herewith as ANNEXURE-1. Response from MCD is still awaited.

4. The above details may kindly be taken on record.



(Satender Kumar)

Sr. Environmental Engineer

By Speed Post/E-mail


DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccocmms.nic.in>)


F.No. DPCC/CMC-VII/E-135166/NGT (OA-522/2022)/2023/2477-78
Dated: 4-12-2023
To,

**The Commissioner (MCD),
4th Floor, Dr. SPM, Civic Centre,
Minto Road, Delhi – 110002**

Annexure-1

Subject: OA No. 522/2022 “Bhushan Kumar Vs. GNCTD”
In Re: - Illegal Scrap unit at Dev Nagar, Pyarelal Road, Karol Bagh, New Delhi
Sir,

This refers to Hon'ble NGT order dated 02.09.2022 in matter of “Bhushan Kumar Vs. GNCTD” (copy enclosed) ordered for inspection of alleged site at 14-B/28, Pyarelal Road, Karol Bagh, Delhi. In compliance of Hon'ble NGT order dated 02.09.2022, inspection at the alleged address i.e. **Scrap Shop at 14-B/28, Pyarelal Road, Karol Bagh, Delhi** was conducted by DPCC officials on 10.11.2022 and subsequently SCN for EC (Environmental Compensation) of Rs 40,000/- (Rupees Forty Thousand Only) was issued. In response of SCN, unit has deposited EC of Rs. 40,000/- on 27.12.2022 in the account of DPCC.

Hon'ble NGT in its order dated 18.09.2023 (copy enclosed) directed DPCC to submit Action Plan for utilization of EC of Rs 40,000/- (Rupees Forty Thousand Only) recovered by DPCC.

In view of above, Competent Authority of DPCC decided to transfer EC amount of Rs. Rs 40,000/- (Rupees Forty Thousand Only) to MCD (Horticulture Wing) to raise tall seedlings of trees in the nearby MCD park and maintain them for 3 years, the numbers of which may be decided by MCD as per their standard approved rates.

Therefore, you are required to submit the details of the Bank Account in which the said amount shall be transferred. You are also requested to direct the concerned officer of horticulture wing of the concerned area to utilize the said EC amount to raise tall seedlings of trees in the nearby MCD Park of alleged site.

This is being issued as per the approval of the Competent Authority of Delhi Pollution Control Committee

Encl: As above

Yours Sincerely

SEE, CMC-VII

Copy for necessary action to:

1. Account Section, DPCC, 5th Floor, ISBT Building, Kashmere Gate, Delhi